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14.48 hrs.

ELECTION TO COMMITTEE CARDAMOM BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to move:-

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamon Board, subject to the other provisions of the said Act."

The motion was adopted.

14.49 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF THE SICK TEX-TILE UNDERTAKINGS (NATIONALI-SATION) ORDINANCE, 1974 AND SICK TEXTILE UNDERTAKINGS (NATIONALISATION) BILL-contd.

MR. DEPUTY-SPEAKER: Now, we resume further discussion of the Statutory Resolution disapproving the Sick Textile Undertakings (Nationalisation) Ordinance and the Sick Textile Undertakings (Nationalisation) Bill seeking to replace the Ordinance.

SHRI KRISHNA CHANDRA HAL-DER (Ausgram): Sir. I rise on a point of order. Where is the Minister incharge of the Bill?

(Nationalisation) Bill

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND SUPPLIES (SHRI A. P. CIVIL SHARMA): I am here. (Interruptions).

DEPUTY-SPEAKER: Al-MR. though it is true that according to the rules, the Minister in-charge of the Bill....(Interruptions). Order, please. I do not like to run the House in this manner. There has to be some decorum.

AN HON. MEMBER: He is coming.

MR. DEPUTY-SPEAKER: He may have come now. We are in the midst of something else. If any Minister wants to deputise for any other Minister, the least he could do was to inform me here. I do not like this. While I respect all the hon. Members, I would also like the hon. Members to respect the Chair; not respect me. And the least we could do is not to take the Chair for granted. As long as I sit in this Chair, I will not accept the position that anybody will take the Chair for granted. Now, let us carry on.

SHRI S. M .BANERJEE (Kanpur): Sir, I want to know

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): May I submit

DEPUTY-SPEAKER: MR. Let Mr. Banerjee finish.

SHRI S. M. BANERJEE: Out of the six hours allotted, I want to know, how much are we devoting for the First Reading because I have to move my amendments. I want to know whether we will continue upto 4.30 or 5.00 p.m. the First Reading. In fact, it should continue for the whole day because it is a very important Bill.

Lastly, Sir, I thought, Mr. A. P. Sharma, had become responsible after becoming a Minister.